

**GOVT. OF N.C.T. OF DELHI**  
**DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS**  
**8<sup>TH</sup> LEVEL, C – WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI**

No. F.5(245)/Lit./15/ 992-994

Dated: 24-3-15

**NOTICE FOR EMPANELMENT**

**Sub: Appointment as Standing Counsel (Civil/Criminal) / Standing Counsel (CAT) / Additional Standing Counsel (Civil/Criminal) / Additional Standing Counsel (NGT)/ in the Law, Justice and Legislative Affairs Department, GNCTD for conducting civil cases in the Hon'ble High Court of Delhi, CAT and National Green Tribunal.**

Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Standing Counsel (Civil/Criminal) / Standing Counsel (CAT) / Additional Standing Counsel (Civil/Criminal) / Additional Standing Counsel (NGT). Eligible and desirous advocates having required qualification and experience may apply in the prescribed proforma.

**Qualification & Experience**

- (i) Bachelors degree in Law from a recognized university and registered with any Bar Council Delhi.
- (ii) Professional experience of not less than 7 years in the Supreme Court / High Court / CAT for appointment as Standing Counsel / Additional Standing Counsel (Civil/Criminal) in High Court / CAT/NGT respectively.
- (iii) Having good communication skills and good knowledge of law and procedure.

**Mode of Selection**

1. The mode of selection will be interaction by the selection committee.
2. In case a number of applications are received, short-listing of applications may be done. The department reserves the right to decide the criteria of short-listing.
3. Candidates so short-listed will then be called for interaction. Intimation will be sent at the correspondence address as given in the application form and over telephone number given by the applicant.
4. Candidates will have to produce all original documents at the time of interview / interaction.

The Principal Secretary (Law), Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.

Desirous and eligible advocates / counsel may send their applications on the prescribed format superscribed "Application for empanelment in the panel of advocates of GNCTD" to be addressed to Principal Secretary (Law, Justice & LA) so as to reach the department on or before **07.4.2015**. No application received after due date will be entertained. No TA/DA will be admissible for attending the interview / interaction.

The candidates may see the terms and conditions of appointment and the fee/remuneration payable to Standing Counsel (Civil/Criminal) / Standing Counsel (CAT) / Additional Standing Counsel (Civil/Criminal) / Additional Standing Counsel (NGT) etc. on the website of this Government <http://www.delhi.gov.in>

  
( Vipin Garg)  
Deputy Secretary (L,J & LA)

APPLICATION FOR EMPANELMENT AS \_\_\_\_\_.

1.	Name	
2.	Father's name	
3.	Date of Birth	
4.	Residential address with Contact No. and e-mail id.	
4.	No. & Date of Enrolment with Bar Council of Delhi	
5.	Educational Qualifications	
6.	Experience	
7.	Whether experience of working on the panel of any Government, Government body or local authority, etc.	
8.	Any other relevant information	